ASSAM ACT XXI OF 1953

THE ASSAM MOSLEM MARRIAGES AND DIVORCES REGISTRATION (AMENDMENT) ACT, 1953

(Passed by the Assembly)

(Received the assent of the Governor on the 9th June 1953)

[Published in the Assam Gazette, dated the 24th June 1953]

An

to amend the Assam Moslem Marriages and Divorces Registration Act, 1935.

Preamble.

Whereas it is necessary to increase the fees for the registration of Moslem Marriages and Divorces and for that purpose to amend the Assam Moslem Marriages and Divorces Registration Act, 1935 hereinafter called the Assam Act IX of 1935. "principal Act", in the manner hereinaster appearing; It is hereby enacted as follows:-

commence- 1953. ment.

- Short title, 1. (1) This Act may be called the Assam Moslem extent and Marriages and Divorces Registration (Amendment) Act,
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint in this behalf.

Act IX of 1935.

2. For Schedule IV to the principal Act the following of Schedule IV to the IV to Assam shall be substituted, namely:—

"SCHEDULE IV. TABLE OF FEES

(See section 9)

		1000 1	occion)	,					
When the	dower doe	es not exceed	Rs.50	•••	•••			a. 2	
When the	dower exce	eeds Rs.50 bu	t does no	ot exceed	Rs.100	•••	1	8	0
Ditto	ditto	Rs.100	ditto	ditto	Rs.250	•••	2	4	0
Ditto	ditto	Rs.250	ditto	ditto	Rs.500	• • • •	3	0	0
Ditto	ditto	Rs.500	ditto	ditto	Rs.1,000	•••	4	8	0
For every	additional	Rs.1,000 or	part th	ereof	•••	•••	2	4	0
For a divorce of any kind							1	8	0"
[Price anna 1 or 1d.]									
P (Leg.) No. 18/54-1125-12-7-1054									

A.G.P. (Leg.) No.18/54-1125-12-7-1954.